

As per the Constitutional framework, the selection and appointment of judges in subordinate courts is the responsibility of State Governments and the High Courts concerned. As per information made available by the High Courts and respective State Governments, as on 31.10.2017 the sanctioned strength of Judges/Judicial Officers of District and Subordinate Courts is 22,658 while the number of Judges in position and vacant posts are 16,704 and 5954, respectively.

Average time taken for disposal of cases

106. SHRI DARSHAN SINGH YADAV: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that courts in the country take more time to dispose of the cases in comparison to the developed countries of the world, if so, the facts in this regard;

(b) the average time taken by the Supreme Court, High Courts, District Courts and Subordinate Courts to dispose of civil and criminal cases; and

(c) the assessment regarding the time taken for the same in USA, England, Japan, France and other European countries?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) to (c) Courts in various countries operate in different environment on account of difference in availability of infrastructure facilities, use of technology, number of judicial officers per million of population (judge-population ratio), docket ratio (population case filing ratio), provisions of substantive laws and procedures in courts etc. However, a comparison of time taken for disposal of cases in India *vis-à-vis* developed countries may not be valid. The assessment in this regard has to be made by the respective courts. The Government does not maintain data on average time taken for disposal of cases in different courts.

CCTV cameras in District Courts

107. SHRIMATI SASIKALA PUSHPA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has drawn any comprehensive plan to install CCTV cameras in the District Courts across the country pursuant to the order passed by the Apex Court;

(b) if so, the details thereof;

(c) whether Government has earmarked any fund for this purpose for the current fiscal;